

RAJASTHAN HIGH COURT

PA/RG/Misc./2020/

Date – 23.10.2020

NOTIFICATION

After considering the suggestions received from The Bar Council of Rajasthan, Rajasthan High Court Advocates Association, Jodhpur, Rajasthan High Court Lawyers' Association, Jodhpur, Rajasthan High Court Bar Association, Jaipur and inputs received from the Registry, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 02.11.2020 with following modalities:-

1. All the Benches of High Court shall function regularly from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
3. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.

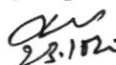
The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.

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5. The Court Master will send the link for video conferencing to concerned Advocates through SMS/email on mobile number and email address registered in High Court CIS.
6. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
7. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The Standard Operating Procedure for video conferencing is enclosed.
8. If any Advocate does not turn up in first round, the case may be passed over for second round.
9. Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056
For Jaipur Bench - 14635, 0141-2227441
10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
11. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
12. At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
13. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon


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